2026:AHC:101860

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 5542 of 2026

Yatish Singh

.....Petitioner(s)

Versus

State of U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashish Kumar, Rahul Mishra
Counsel for Respondent(s)	:	Abhishek Srivastava, C.S.C., Tanisha Jahangir Monir

AFR
Reserved on 30.4.2026
Delivered on 05.05.2026

Court No. - 32

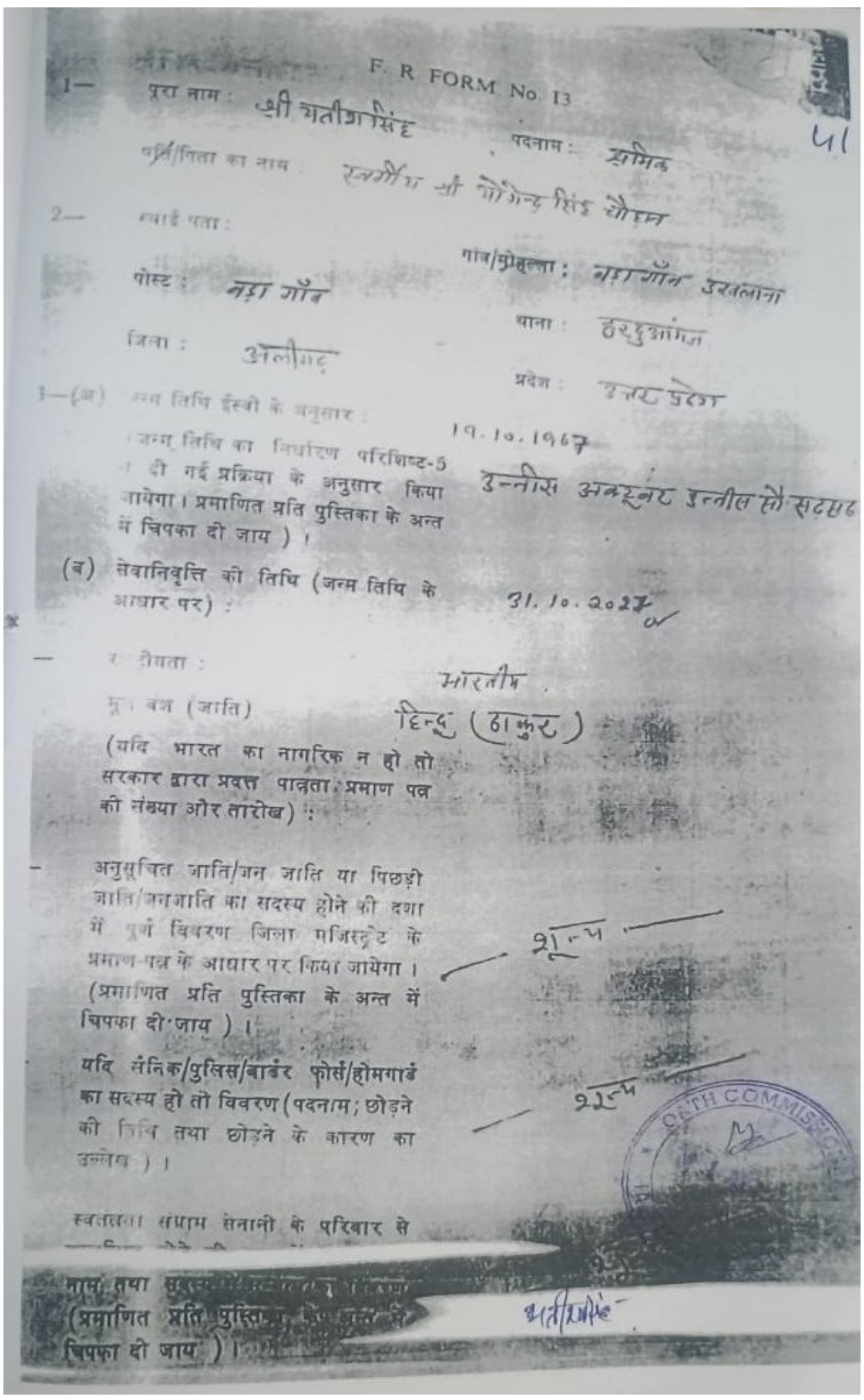
HON'BLE SAURABH SHYAM SHAMSHERY, J.

1. The petitioner was appointed on the post of Shramik at Harduaganj Thermal Power Plant, Kasimpur, Aligarh vide an appointment letter dated 18.3.1988.

2. At the time of entry in service, petitioner's date of birth was mentioned on basis of a report of medical examination dated 19.10.1987 that at that stage, petitioner appears to be 20 years old and accordingly in service records his date of birth was recorded as 19.10.1967 and same was mentioned in other documents also including information uploaded on web portal of respondent Nigam and according to said date of birth, petitioner's date of retirement would be 31.10.2027.

3. Sri Rahul Mishra, learned counsel for the petitioner submitted that after 35 years, an inquiry was conducted behind his back regarding his

date of birth to determine correct date of retirement, since it was found that his date of birth was changed by making overwriting in his service book from 19.10.1967 to 14.4.1966 as well as his date of birth mentioned in Hindi as **(उन्नीस अक्टूबर सन् उन्नीस सौ सडसठ)** was deleted by using white fluid and just below it was mentioned in Hindi as **(चौदह अप्रैल सन् उन्नीस सौ छाछट),** though the date of retirement i.e. 31.10.2027 was not disturbed. For reference, scanned copy of same though very dim , still for ready reference is pasted hereinafter:-



F. R FORM No. 13

1— पूरा नाम : श्री सतीश सिंह   पदनाम : श्रमिक   41

पति/पिता का नाम : स्वर्गीय श्री योगेन्द्र सिंह चौहान

2— स्थाई पता :

गांव/मोहल्ला : बड़ा गाँव उरवलाना

पोस्ट : बड़ा गाँव

थाना : हरदुआगंज

जिला : अलीगढ़

प्रदेश : उत्तर प्रदेश

3—(अ) जन्म तिथि ईस्वी के अनुसार : 19.10.1967

(जन्म तिथि का निर्धारण परिशिष्ट-5 में दी गई प्रक्रिया के अनुसार किया जायेगा। प्रमाणित प्रति पुस्तिका के अन्त में चिपका दी जाय)। उन्नीस अक्टूबर उन्नीस सौ सड़सठ

(ब) सेवानिवृत्ति की तिथि (जन्म तिथि के आधार पर) : 31.10.2027

— राष्ट्रीयता : भारतीय

मूल वंश (जाति) हिन्दू (ठाकुर)

(यदि भारत का नागरिक न हो तो सरकार द्वारा प्रदत्त पात्रता प्रमाण पत्र की संख्या और तारीख) :

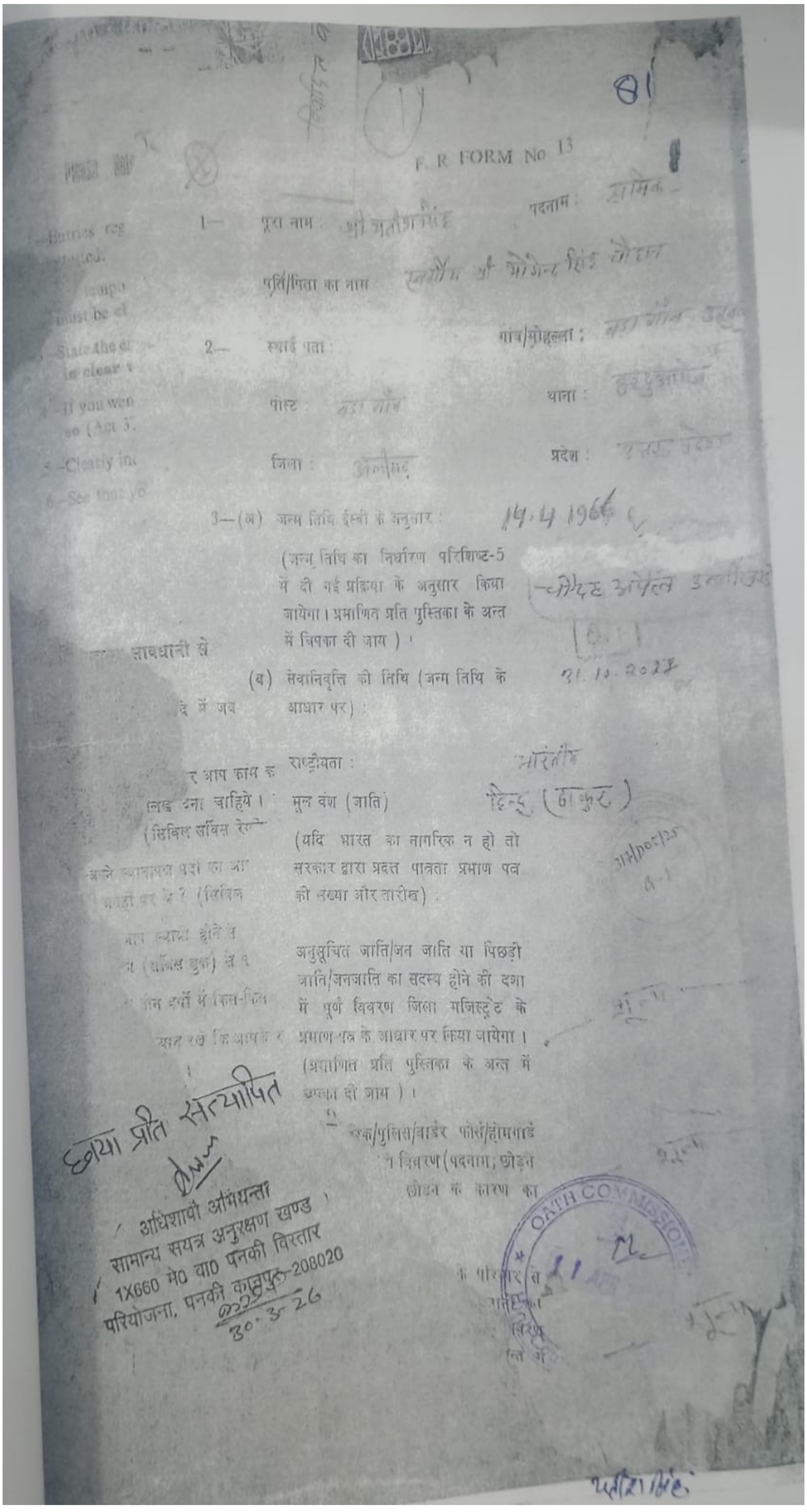
— अनुसूचित जाति/जन जाति या पिछड़ी जाति/जनजाति का सदस्य होने की दशा में पूर्ण विवरण जिला मजिस्ट्रेट के प्रमाण-पत्र के आधार पर किया जायेगा। (प्रमाणित प्रति पुस्तिका के अन्त में चिपका दी जाय)। शून्य

यदि सैनिक/पुलिस/बार्डर फोर्स/होमगार्ड का सदस्य हो तो विवरण (पदनाम; छोड़ने की तिथि तथा छोड़ने के कारण का उल्लेख)। शून्य

स्वतंत्रता संग्राम सेनानी के परिवार से ...

नाम तथा ... (प्रमाणित प्रति पुस्तिका के अन्त में चिपका दी जाय)। सतीश सिंह

OATH COMMISSIONER



81

F. R. FORM No. 13

1— पूरा नाम : श्री सतीश सिंह पदनाम : श्रमिक

पति/पिता का नाम : स्वर्गीय श्री भोगेन्द्र सिंह चौहान

2— स्थाई पता : गांव/मोहल्ला : बड़ा गाँव

पोस्ट : बड़ा गाँव थाना : हरदुआगंज

जिला : अलीगढ़ प्रदेश : उत्तर प्रदेश

3—(अ) जन्म तिथि ईस्वी के अनुसार : 14.4.1966 — चौदह अप्रैल उन्नीस सौ छियासठ

(जन्म तिथि का निर्धारण परिशिष्ट-5 में दी गई प्रक्रिया के अनुसार किया जायेगा। प्रमाणित प्रति पुस्तिका के अन्त में चिपका दी जाय)।

(ब) सेवानिवृत्ति की तिथि (जन्म तिथि के आधार पर) : 31.10.2027

राष्ट्रीयता : भारतीय

मूल वंश (जाति) हिन्दू (ठाकुर)

(यदि भारत का नागरिक न हो तो सरकार द्वारा प्रदत्त पात्रता प्रमाण पत्र की संख्या और तारीख) :

अनुसूचित जाति/जन जाति या पिछड़ी जाति/जनजाति का सदस्य होने की दशा में पूर्ण विवरण जिला मजिस्ट्रेट के प्रमाण-पत्र के आधार पर किया जायेगा। (प्रमाणित प्रति पुस्तिका के अन्त में चिपका दी जाय)।

...सेना/पुलिस/बार्डर फोर्स/होमगार्ड ...के विवरण (पदनाम, छोड़ने ... छोड़ने के कारण का

छाया प्रति सत्यापित

अधिशासी अभियन्ता
सामान्य सयत्र अनुरक्षण खण्ड
1X660 मे0 वा0 पनकी विस्तार
परियोजना, पनकी कानपुर-208020
30.3.26

OATH COMMISSIONER

सतीश सिंह

4. The petitioner has procured some documents under The Right to Information Act, 2005, subsequently that an inquiry was initiated but its report was not submitted by the Inquiry Committee/I.G. Vigilance including Forensic Report. Therefore, the Executive Engineer communicated the Inquiry Committee vide a communication dated 22.12.2025 to inform about outcome of inquiry and same request was repeated vide another communication dated 3.2.2026. For reference, contents of letter dated: 03.02.2026 is mentioned hereinafter:

> *"कृपया अध्यक्ष, जाँच समिति एवं मुख्य अभियन्ता (न्यू कोल ब्लॉक), कार्यालय के पत्रांक: 68 / उनि / कोल ब्लाक / 2024 दिनांक: 24.02.2024 के निष्कर्ष बिन्दु सं०: 01 एवं खण्ड कार्यालय पत्रसं०: 87 / 1X660 पीटीईपी / सा०सं०अनु०ख० / पीएफ दिनांक: 22.12.2025 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करें, जिसके माध्यम से विधि विज्ञान प्रयोगशाला अलीगढ़ से जांच परीक्षण, उपरान्त जो वास्तविक जन्म तिथि / सेवानिवृत्ति तिथि फारेंसिक जांच में आयी हो तो इस कार्यालय को अतिशीघ्र उपलब्ध कराने हेतु आग्रह किया गया। इस संबंध में अवगत कराना है कि कार्यालय में अभी तक दिशा-निर्देश प्राप्त नहीं हुआ है। श्री यतीश सिंह, श्रमिक की सेवापुस्तिका में जन्म तिथि 14.04.1966 मानते हैं तो सेवानिवृत्त तिथि 30.04.2026 होती है और यदि जन्म तिथि 19.10.1967 माने तो सेवानिवृत्ति तिथि 31.10.2027 होती है। पनकी ई०आर०पी० में भी सेवानिवृत्त तिथि 31.10.2027 अंकित है। यदि कार्मिक की जन्म तिथि 14.04.1966 मानते हैं तो सेवानिवृत्ति तिथि निकट है, जिस कारण सेवानिवृत्त देयों के ससमय निस्तारण के लिये कार्यवाही किया जाना लम्बित होगा।*
>
> *अतः उपरोक्त तथ्यों के दृष्टिगत अनुरोध है कि संदर्भित प्रकरण में पुलिस महानिदेशक, सतर्कता द्वारा जांच पूरी हो गयी हो तो दिशा-निर्देश प्रदान कराने का कष्ट करें, अन्यथा कि स्थिति में सेवानिवृत्त / पेंशन संबंधी देयों का ससमय भुगतान करने में कठिनाइयाँ होंगी।"*

5. In aforesaid circumstances, since neither a report was submitted by the Inquiry Committee nor I.G. Vigilance has submitted a report on basis of Forensic Report, if any information was sent by the Executive Engineer to Chief General Manager vide a communication dated 19.03. 2026 that date of birth of petitioner be considered on basis of a new document i.e. a Transfer Certificate wherein petitioner's date of birth was mentioned as 14.04.1966 i.e. he would retire on 30.04.2026 i.e. about a year and 6 months earlier. Relevant part of aforesaid communication is reproduced hereinafter:

“ 2. इस सम्बन्ध में सूचित करना है कि पुलिस महानिदेशक (सतर्कता) द्वारा प्रश्नगत प्रकरण में अपनी जाँच आख्या अद्यतन प्रेषित नहीं किया गया है। अवगत है कि जन्मतिथि निर्धारण के सम्बन्ध में परिषददेश सं० -2661-जीएम/रा०वि०प०-तीन-28 जीएम/75 दिनांक 30.06.1975 में प्राविधानित है-

> *"<u>ठीक जन्म दिनांक या आयु का अवधारण:-</u> किसी सरकारी सेवक का जन्म दिनांक, जैसा कि हाई-स्कूल या समकक्ष परीक्षा में उत्तीर्ण हो जाने के प्रमाण पत्र में अभिलिखित हो, अथवा जहाँ कोई सरकारी सेवा में प्रविष्टि होने के समय उसकी सेवा पुस्तिका में अभिलिखित जन्म दिनांक या आयु उसकी सेवा के सम्बन्ध में प्रयोजनों के लिये, जिसके अन्तर्गत पदोन्नति, अधिवार्षिकी, समय-पूर्व सेवानिवृत्ति लाभ के लिये पात्रता भी है, यथास्थिति, उसका ठीक जन्म दिनांक या आयु समझी जायेगी तथा ऐसे दिनांक या आयु को सही (करेक्शन) करने के बारे में कोई आवेदन-पत्र या अभ्यावेदन किन्हीं भी परिस्थितियों में, चाहे जो भी हो, ग्रहण नहीं किया जायेगा।"*

3. श्री यतीश सिंह, श्रमिक द्वारा मृतक आश्रित कोटा अन्तर्गत सेवा में प्रवेश करने का दिनांक 18.03.1988 है। निगम में प्रवेश करने की तिथि से पूर्व के अभिलेख, नवाब सिंह चौहान ग्रामोदय इण्टर कालेज की छात्र पंजी एवं स्थानान्तरण प्रमाण-पत्र (टी०सी०) में श्री यतीश सिंह पुत्र श्री योगेन्द्र सिंह की जन्म तिथि: 14.04.1966 (चौदह अप्रैल सन् छियासठ) अंकित है, जोकि कार्मिक के सेवा में प्रवेश करने से पहले का अभिलेख है।

<u>4. अतः यह निष्कर्ष कि सेवा में प्रविष्टि होने के समय , सर्विस बुक में जन्मतिथि अंकित किये जाने के प्रयोजन से उपलब्ध अभिलेखों में से सर्वथा मान्य एवं उचित अभिलेख प्रतीत होता है। अन्य प्रस्तुत अभिलेख जैसे-हाईस्कूल प्रमाण पत्र (सन् 2004), सेवा में प्रवेश करने के पश्चात के है। अतः स्थानान्तरण प्रमाण पत्र में श्री यतीश सिंह, श्रमिक की अभिलिखित जन्म तिथिः 14.04.1966 (चौदह अप्रैल सन् छियासठ), उनकी सेवा के सम्बन्ध में प्रयोजनों के लिये, जिसके अन्तर्गत पदोन्नति, अधिवार्षिकी, समय-पूर्व सेवानिवृति लाभ के लिये पात्रता भी है, यथास्थिति, उसका ठीक जन्म दिनांक या आयु माना जाना चाहिए।</u>

5. अतः विषयगत प्रकरण में यह कहने का निदेश हुआ है कि जन्मतिथि निर्धारण के सम्बन्ध में उपरोक्तानुसार परिषदादेश सं० 2661-जीएम/रा०वि०प०- तीन – 28 जीएम/75 दिनांक 30.06.1975 के प्राविधानों, कार्मिक का नवाब सिंह चौहान ग्रामोदय इण्टर कालेज की छात्र पंजी एवं स्थानान्तरण प्रमाण पत्र (टी०सी०) में अंकित जन्म तिथि 14.04.1966 को सेवा के सम्बन्ध में प्रयोजनों के लिये ठीक जन्म दिनांक मानते हुये अग्रेतर आवश्यक प्रभावी कार्यवाही करने का कष्ट करें।”

6. In aforesaid circumstances, for first time petitioner was informed about the decision vide a communication dated 23.03.2026 that he would retire on 30.4.2026 on basis of above referred document i.e. Transfer

Certificate considering his date of birth to be 14.04.1966 ignoring Date of Birth (19.10.1967) mentioned in service records.

7. In aforesaid circumstances, petitioner approached this Court by way of filing present writ petition on 12.04.2026 against orders dated 19.03.2026 and 23.03.2026.

8. Learned counsel for the petitioner referred Rule 2 of U.P. Recruitment to Services (Determination of Date of Birth) Rules, 1974 that in case at the time of entry in service, an employee has not passed High School or equivalent examination, date of birth recorded in service book at the time of entry shall be deemed to be correct date of birth or age as the case may be and since there are sufficient materials on records that date of birth of petitioner at the time of his entry into Government Service was 19.10.1967, therefore, his retirement date would be 31.10.2027, therefore, said date of birth cannot be disturbed.

9. So far as any allegation of forgery is concerned, that petitioner's date of birth as mentioned at the time of entry into government service was 19.10.1967 which was changed as 14.04.1966, by making overwriting and using whitener, can be ignored since till date there is no proof that it was done by the petitioner. Inquiry Report of Inquiry Committee or of I.G. Vigilance or Forensic Report is still awaited.

10. Learned counsel for the petitioner also submitted that during service, petitioner has passed High School also, however, a different date of birth was mentioned therein i.e. 16.09.1966, however, in view of above provisions same cannot be considered for purpose of retirement.

11. Learned counsel for the petitioner further submitted that date of birth as mentioned in the Transfer Certificate which has now been relied upon was issued in the year 2005 but it was not verified from original records. As per above referred provision, date of birth as mentioned in

service record at the time of entrance in service would be final, since on the other relevant element i.e High School Certificate which was not available at the time of entry into service.

12. Learned counsel for the petitioner has placed reliance on a judgment passed by this Court in **Brij Kishore Vs. State of U.P.& Ors, 2016 (4) ESC 2148 and Union of India & Ors. Vs. Nathan Singh (2023) 2 UPLBEC 1321** that principles of natural justice were not followed before taking an adverse decision.

13. Per Contra, Sri Abhishek Srivastava and Ms.Tanisha Jahangir Monir, learned counsel for the respondents submitted that petitioner has mentioned different date of birth in his various documents. In Aadhar Card and PAN Card, his date of birth is recorded as 16.04.1966 and 16.04.1968 respectively and in PIS Service Record it is recorded as 19.10.1967 and in the High School Certificate it is recorded as 16.09.1966 and in service records with overwriting it is 14.04.1966 and same date of birth was mentioned in the Transfer Certificate, therefore, it was a subject matter of inquiry and they referred a report dated 24.02.2024, however, it has not been denied that petitioner was not a part of said vigilance or police investigation and that report does not has any final conclusion, except that a further inquiry is required such as Forensic Reports. For reference, relevant part of report dated 24.02.2024 is reproduced hereinafter:

"प्रकरण के सम्बन्ध में समिति की विवेचना निम्नवत है –

1. *उपलब्ध अभिलेखों से पता चलता है कि सर्वप्रथम संदर्भित प्रकरण जवाहरपुर तापीय परियोजना द्वारा श्री यतीश सिंह, श्रमिक के तृतीय समयबद्ध वेतनमान एवं पदोन्नति के सम्बन्ध में कार्यवाही के दौरान जून 2022 में संज्ञान में लाया गया था जिस पर मानव संसाधन इकाई द्वारा जुलाई 2022 में पत्रावली प्रचलित की गयी थी। पत्रावली पर जनवरी 2023 में प्रदत्त अनुमोदन के क्रम में मानव संसाधन इकाई द्वारा संदर्भित जांच हेतु विभागीय समिति गठित की गयी तथा साथ ही पुलिस महानिदेशक, सतर्कता को भी प्रकरण की जांच कर आख्या प्रस्तुत किये जाने हेतु निर्देशित किया गया।*

2. अवगत कराना है कि पत्रावली में उपलब्ध विभिन्न प्रपत्रों में श्री यतीश सिंह, श्रमिक की जन्म तिथि एवं नाम का विवरण निम्न तालिकानुसार है (संलग्नक-37) –

क० सं०	प्रपत्र का विवरण	कार्मिक का नाम	पिता का नाम	कार्मिक की जन्म तिथि
1	आधार नं० 520893001959	श्री यतीश सिंह (Yatish Singh)	योगेन्द्र सिंह	16.04.1966
2	पैनकार्ड- AHTPS4095B	श्री यतीश सिंह (Yatish Singh)	योगेन्द्र सिंह चौहान	16.04.1968
3	पी०आई०एस०	श्री यतीश सिंह (Yatish Singh)	योगेन्द्र सिंह चौहान	19.10.1967
4	हाईस्कूल	श्री यतीश चौहान (Yatish Chauhan)	योगेन्द्र चौहान	16.09.1966
5	सेवापुस्तिका	श्री यतीश सिंह	योगेन्द्र सिंह चौहान	14.04.1966 परन्तु सेवापुस्तिका में अंकित जन्म तिथि में छेड़ छाड (ओवर राइटिंग) परिलक्षित हो रहा है
6	नवाब सिंह चौहान ग्रामोदय इण्टर कालेज की टी०सी०	श्री यतीश सिंह चौहान	योगेन्द्र सिंह	14.04.1966

- उक्त तालिका से परिलक्षित है कि विभिन्न अभिलेखों में श्री यतीश सिंह की जन्म तिथि व नाम अलग-अलग अंकित है। उक्त के सम्बन्ध में सूच्य है कि वर्तमान में श्री यतीश सिंह की सर्विस बुक में जन्म तिथि 14.04.1966 (छेड़ छाड़ के उपरान्त) अंकित है जबकि दिनांक 18.02.2010 को पनकी तापीय परियोजना द्वारा मुख्यालय को प्रेषित कार्मिक के पी.आई. एस विवरण में उनकी जन्मतिथि दिनांक 19.10.1967 अंकित थी। पी०आई०एस० में अंकन हेतु परियोजना द्वारा प्रगति इकाई को उपलब्ध कराये गये अभिलेख में अंकित जन्म तिथि 19.10.1967 व सेवानिवृत्त तिथि 31.10.2027 अंकित है। परन्तु देखने से उक्त दोनों तिथियों में भी छेड़ छाड़ परिलक्षित हो रही है (संलग्नक-38)
- जवाहरपुर तापीय परियोजना द्वारा प्रस्तुत वर्तमान सेवापुस्तिका में जन्म तिथि 14.04.1966 अंकित है जोकि ओवर राइटिंग प्रतीत होती है साथ ही शब्दों में यह अंकित है "चौदह अप्रैल उन्नीस सौ छि" जिससे यह प्रतीत होता है कि जन्म तिथि का अंकन अंकों एवं शब्दों में भिन्नता है।

उक्त के अतिरिक्त यदि इनकी जन्म तिथि 14.04.1966 मानी जाती है तो इनकी सेवानिवृत्त तिथि 30.04.2026 होनी चाहिये परन्तु सेवापुस्तिका में सेवानिवृत्त तिथि 31.10.2027 अंकित है जोकि अधिवर्षिता आयु हेतु मानी गयी 60 वर्ष के अनुसार ठीक नही है। उक्त के अतिरिक्त यह भी अवगत कराना है कि सेवानिवृत्त तिथि 31.10.2027 में भी छेड़ छाड़ परिलक्षित होती है (संलग्नक-39)।

- *जाँच हेतु उपलब्ध अभिलेख में पैन कार्ड, हाईस्कूल सर्टिफिकेट, आधार, टीसी में जन्म तिथि तथा नाम अलग-अलग अंकित है। कही-कही पर पिता का नाम भी अलग-अलग है। इस सम्बन्ध में सूच्य है कि जिस आधार पर पैन कार्ड, हाईस्कूल सर्टिफिकेट, आधार, टीसी में जन्म तिथि तथा नाम का अंकन किया गया है उससे सम्बन्धित अभिलेख जाँच समिति के पास उपलब्ध नहीं है जिसके कारण यह ज्ञात कर पाना सम्भव नहीं है कि कौन सी जन्म तिथि अथवा कौन सा नाम सही है।*
- *उक्त जाँच में किये गये ओवर राइटिंग के सम्बन्ध में विगत में तैनात अधिशासी अभियन्ताओं एवं कार्यकारी सहायक (वर्तमान में कार्यरत) से लिखित रूप में सूचना मांगी गयी, जिसमें सभी लोगों ने सूचित किया हैं कि ओवर राइटिंग के सम्बन्ध में उनकी कोई जानकारी नहीं है। इसलिये कार्यालय ज्ञाप संख्या 357-मा0 सं0-05/उनिलि/2023-2 (17) मा0 सं0-05/2023 दिनांक 04.03.2023 एवं 977-मा0 सं0-05/उनिलि/2023-2 (17) मा0 सं0-05/2023 दिनांक 09.06.2023 में अंकित बिन्दु संख्या 02 में अंकित तथ्यों के सम्बन्ध में यह स्पष्ट करना सम्भव नही हो पा रहा है कि उक्त कटिंग /ओवर राइटिंग किस अधिशासी अभियन्ता/कार्यकारी सहायक के कार्यकाल में हुआ हैं। यह भी सूच्य है कि श्री यतीश सिंह की सर्विस बुक के रखरखाव हेतु खण्ड में तैनात कुछ अधिशासी अभियन्ता एवं कार्यकारी सहायक सेवानिवृत्त हो चुके है।"*

14. Learned counsel for the respondents have placed reliance on a judgment passed by Supreme Court in **Union of India Vs. Harnam Singh, 1993 SCC (2) 162**.

15. Heard learned counsel for parties and perused the records.

16. Law in regard to determination of correct date of birth or age is well settled that provisions of Rule 2 of Rules 1974, shall be applicable that since at the time of entry into service, the petitioner has not passed High School or equivalent examination, therefore, date of birth recorded in service book at the time of entry shall be deemed to be correct date of birth.

17. In aforesaid background, Court finds that there are two different date of birth mentioned in the service record. One is 19.10.1967 without any overwriting and using white fluid and according to this petitioner's date of retirement would be 31.10.2027. The other date of birth after overwriting and using white fluid is 14.04.1966 and accordingly to said date petitioner's date of retirement would be 30.04.2026, though decision to retire him on 30.4.2026 was taken on basis of date of birth mentioned in Transfer Certificate issued in the year 2005, which is not the relevant document in terms of Rule 2 of Rules, 1974.

18. A decision to consider date of birth as 14.04.1966 being adverse to the petitioner, therefore, respondents could not take any decision at petitioner's back and further as referred above, since outcome of inquiry still remains unconclusive, therefore, dispute among date of birth i.e. 14.04.1966 and 19.10.1967, it would be appropriate that date of birth of the petitioner be considered as 19.10.1967, since overwriting has not been proved. Otherwise also, admittedly petitioner was not called to participate in any inquiry. There are various documents in service records which consistently recorded petitioner's date of birth as 19.10.1967. There was no reason for the petitioner to make forgery to change date of birth from 19.10.1967 to 14.04.1966, which would be against his interest, since he would retire early.

19. The Court takes note of few paragraphs of a judgment passed by Supreme Court in **U.P. Madhyamik Shiksha Parishad v. Raj Kumar Agnihotri, (2005) 11 SCC 465**. Relevant paragraphs of it are reproduced hereinafter:

> ***"17.*** *In the instant case, the U.P. Recruitment to Services (Determination of Date of Birth) Rules came into force w.e.f. 28-5-1974. Rule 2 of the Rules was amended by the First Amendment Rules, 1980 on 7-6-1980. The existing rule and the substituted rule are extracted hereinbelow:*

Column 1	*Column 2*
(Existing rule)	*(Rule as hereby*

	substituted)
"2. The date of birth of government servant as recorded in the certificate of his having passed the High School or equivalent examination, or where a government servant has not passed any such examination as aforesaid, the date of birth or the age recorded in his service-book at the time of his entry into government service, shall be deemed to be his correct date of birth or age, as the case may be, for all purposes in relation to his service including, eligibility for promotion, superannuation, premature retirement or retirement benefits, and no application or representation shall be entertained for correction of such date or age in any circumstances whatsoever."	*"2. The date of birth of a government servant as recorded in the certificate of his having passed the High School or equivalent examination at the time of his entry into the government service or where a government servant has not passed any such examination as aforesaid or has passed such examination after joining the service, the date of birth or the age recorded in his service-book at the time of his entry into the government service shall be deemed to be his correct date of birth or age, as the case may be, for all purposes in relation to his service, including eligibility for promotion, superannuation, premature retirement or retirement benefits, and no application or representation shall be entertained for correction of such date or age in any circumstances whatsoever."*

As per the existing rule, the date of birth or the age recorded in his service-book at the time of entry into the government service shall be deemed to be the correct date of birth or age, as the case may be, for all purposes and no application or representation shall be entertained for correction of such date or age in any circumstances whatsoever.

18 [Ed.: Para 18 corrected vide Official Corrigendum No. F.3/Ed.B.J./71/2005 dated 20-8-2005.] . *The amended rule of 1980 was deemed to have come into force w.e.f 28-5-1974 and as*

> *per the substituted rule, the date of birth or the age recorded in the service-book at the time of entry into the government service shall be deemed to be the correct date of birth or age, as the case may be, for all purposes and that no application or representation shall be entertained for correction of date of birth or age in any circumstances whatsoever. The respondent has given his date of birth as 30-7-1941 at the time of entry into service which has also been recorded in the service records of the respondent. The above amended rule which came into force w.e.f. 7-6-1980 stipulates that no application or representation shall be entertained for correction of such date or age in any circumstances whatsoever and that the date of birth or age recorded in the service-book at the time of his entry into government service shall be deemed to be his correct date of birth or age as the case may be for all purposes.*
>
> ***19.** In view of the above rule, we hold that the correct date of birth of the respondent is only 30-7-1941 and the claim now made by the respondent to correct his date of birth from 30-7-1941 to 16-10-1945 cannot at all be entertained or encouraged."*

20. In aforesaid circumstances, since impugned decisions suffer from errors on both account i.e. on law as well as on facts, therefore, Court finds that impugned orders dated 19.03.2026 and 23.03.2026, being passed behind the back of petitioner also as well as contrary to above referred position of law and in present set of circumstances, cannot sustain, therefore, set-aside and petitioner will continue to work considering his date of birth as 19.10.1967 i.e. his retirement date would be 31.10.2027. However, respondents will be at liberty to conclude the inquiry if still pending only with participation of the petitioner.

21. Writ Petition is accordingly **disposed of**.

(Saurabh Shyam Shamshery,J.)

May 05, 2026
SB/NS

Digitally signed by :-
NIRMAL SINHA
High Court of Judicature at Allahabad